

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No.29424/2024

(Arising out of impugned final judgment and order dated 13-03-2024 in SAD No.120/2024 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

STATE OF U.P & ORS.

Petitioners

VERSUS

PREM SHANKER SINGH & ORS.

Respondents

(with I.A. No.186921/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, I.A. No.186917/2024-EXEMPTION FROM FILING O.T., I.A. No.186916/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and I.A. No.186919/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 17-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Ms. Ruchira Goel, AOR
Mr. Divyanshu Sahay, Adv.
Mr. Sharanya Sinha, Adv.
Ms. Harshita Nigam, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Issue notice.
3. Tag with Special Leave Petition (C) No.12440/2024.
4. Until further orders, there shall be stay of operation of the impugned judgment and order of the High Court.

(RASHMI DHYANI PANT)
COURT MASTER (SH)

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)